



2026:AHC:2361

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19488 of 2025

Urmila Devi

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

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|---------------------------|---|--------------------------|
| Counsel for Petitioner(s) | : | Ghan Shyam, Sanjay Kumar |
| Counsel for Respondent(s) | : | C.S.C.                   |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri Anuj Chaturvedi (AoR No.A/A 0813/2021) holding brief of Sri Ghan Shyam, learned counsel for the writ petitioner and Sri Vivek Singh, learned Standing Counsel for the State.
2. The case of the writ petitioner is that the husband of the writ petitioner was appointed as Passenger Tax Superintendent on 22.09.1990 and he was promoted as Passenger Tax Officer on 12.11.2009. He retired on 31.01.2021 and expired on 13.12.2021. According to the writ petitioner, the Third Grade Pay Scale of Rs.6600/- has not been paid to the writ petitioner, though he is was entitled and he was expired.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs examination at the first instance by Respondent no.2.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order. In case Respondent no.2 finds that the claim of the writ petitioner is to be decided by any other authority, the papers shall be sent to that authority after due intimation to the writ petitioner.

**January 7, 2026**

N.S.Rathour

**(Vikas Budhwar,J.)**